



**Central Administrative Tribunal  
Principal Bench, New Delhi**

**OA No.355/2020**

**New Delhi, this the 6<sup>th</sup> day of February, 2020**

**Hon'ble Mrs. Justice Vijay Lakshmi, Member (J)  
Hon'ble Mr. Pradeep Kumar, Member (A)**

Shri Gulshan  
(Age 27 years)  
Group-C (Junior Engineer)  
S/o Shri S.K.Meena  
R/o House No.734, IIIrd Floor.  
PXT-VI, Sector-II, Rohini New Delhi-85.  
Mob:8860605319. ....Applicant  
(By Advocate : Shri Shaad Anwar)

**Versus**

1. Dy. Director (Civil)  
New Delhi Municipal  
Council, 6<sup>th</sup> Floor Palika Kendra  
Parliament Street, New Delhi-1.
2. The Director  
New Delhi Municipal Council  
6<sup>th</sup> Floor Palika Kendra  
Parliament Street, New Delhi-1.
3. The Chairman  
New Delhi Municipal Council  
6<sup>th</sup> Floor Palika Kendra  
Parliament street, New Delhi-1. ....Respondents

**Order (ORAL)**

**By Hon'ble Mr. Pradeep Kumar, Member (A).**

- 1.0 The applicant was engaged as a Junior Engineer (civil) under respondent-NDMC on contract basis in the year, 2014. Subsequently, his contractual period was extended for a period



of five years upto 26.08.2019 with condition that contractual engagement shall come to close as soon as the candidate achieved the age of 60 years or till the post is filled up on regular basis, whichever is earlier.

2.0 The applicant is aggrieved that his engagement has been terminated vide order dated 19.07.2019. The applicant made a representation for which email print out of 01.01.2020 has been annexed at Annexure A-15 to the OA which has not been decided as yet. The applicant pleaded that at this stage he will be satisfied if some directions can be issued to the respondents to decide his representation by passing a reasoned and speaking order within a time bound manner.

3.0 The matter has been heard at the admission stage, and the OA is disposed of at this stage itself, without going into the merits of the case, with a direction to the applicant that if he so wishes, he can make a fresh written representation to the respondents within a period of 15 days. If such a representation is received, within the time so allowed, the respondents shall decide the same by passing a reasoned and speaking order within a period of eight weeks thereafter under advise to applicant. No costs.

**(PRADEEP KUMAR)**  
Member (A)

**(JUSTICE VIJAY LAKSHMI)**  
Member (J)